

(2024) 01 UK CK 0168

In the Uttarakhand High Court

Case No : Criminal Miscellaneous Application U/s 482 No. 126 Of 2022

Mithun Chauhan

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 06-01-2024

Acts Referred:

Citation : (2024) 01 UK CK 0168

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : G. C. Kandpal, B.C. Joshi, Shweta Badola Dobhal, Prasanna Karnatak

Final Decision : Disposed Of

Judgement

Pankaj Purohit, J

1. Present C482 application has been filed by the applicant along with the Compounding Application (IA/5/2024) for quashing the entire proceedings of

Crl. Case No.10110/2021 (FIR No.0334 of 2020), State v. Ankit Kumar and others, pending before the court of Chief Judicial Magistrate, Haridwar.

2. A Co-ordinate Bench of this Court vide order dated 04.11.2024 directed the parties to the proceedings to appear before the Secretary, District

Legal Services Authority, Haridwar on 12.11.2024 at 10:30 A.M., who, in turn, was directed to take their Aadhar Cards for identification of the parties

and also will verify and authenticate the contents of the compounding application by recording their statements.

3. The compliance report of Secretary, District Legal Services Authority, Haridwar dated 07.11.2024 is available on record.

4. From perusal of the compliance report, it is evidently clear that both the parties have entered into compromise and there is no dispute pending

between them as they have settled their disputes amicably. Parties were also duly identified before the said authority.

5. In this view of the matter, Compounding Application (IA/5/2024) is allowed. As a result, entire proceedings of CrI. Case No.10110/2021 (FIR

No.0334 of 2020), State v. Ankit Kumar and others, pending before the court of Chief Judicial Magistrate, Haridwar, are hereby quashed.

6. C482 application stands disposed of accordingly.